

ITEM NO.4

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18991/2022

(Arising out of impugned final judgment and order dated 04-02-2022  
in WPC No. 3038/2021 passed by the Gauhati High Court)

MD. IMAD UDDIN BARBHUIYA & ORS.

Petitioner(s)

VERSUS

THE STATE OF ASSAM & ORS.

Respondent(s)

(IA No. 144553/2022 - EXEMPTION FROM FILING O.T.)

Date : 01-11-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.  
Mr. Adeel Ahmed, AOR  
Mr. Abdar Razaque Bhuyan, Adv.  
Mohd. Sharuk Ali, Adv.  
Mr. Raghav Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The learned senior counsel has prayed for withdrawal of prayer  
for interim relief at this stage. The prayer for interim relief  
is permitted to be withdrawn.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(MONIKA DEY)  
COURT MASTER